



Central Administrative Tribunal Jammu Bench, Jammu

TA No. 7449/2020
SWP No. 2647/2015

This the 8th day of September, 2021

Through Video Conferencing

Hon'ble Ms. Manjula Das, Chairman

1. Shabir Ahmad Bhat, Aged 34 years
S/o Gh. Mohd.Bhat
R/o Hail Jagir District Baramulla.
2. Aamir Rashid Wani, Aged 20 years
S/o Abul Rashid
R/o Wagoora (B)
District Baramulla.
3. Naseer Ahmad Wani, Aged 34 years
S/o Gh. Ahmad
R/o Nowpora Jagir (B)
District Baramulla.
4. Mohd. Ramzan Parray, Aged 35 years
S/o Ab. Ahad
R/o Jehangirpora Shrakwara
District Baramulla.
5. Mohd. Waseem Bhat, Aged 25 years
S/o Mohd.Yousuf
R/o Najibhat District Baramulla.
6. Fiirdous Ahmad Ganaie, Aged 22 years
S/o Mohd.Shaban
R/o Monagam District Baramulla.
7. Mohd. Amin Lone,Aged 28 years
S/o Ab. Majeed
R/o Sultanpora District Baramulla.
8. Basharat Ahmad Parray, Aged 28 years
S/o Mohd.Maqbool
R/o Muran Tangwari, District Baramulla.



9. Nadeem Ahmad Parray, Aged 25 years
S/o Mohd. Yousuf
R/o Saloosa District Baramulla.
10. Mushtaq Ahmad Bhat, Aged 28 years
S/o Ab. Ahad Bhat
R/o Wagub Block Khoie
District Baramulla.
11. Ghulam Nabi Tantray, Aged 30 years
S/o Khazir Mohd. Tantray
R/o Sangrama Block Khoie
District Baramulla.

.. Applicants

(Nemo for applicants)

Versus

1. State of Jammu and Kashmir
Through Commissioner/ Secretary to Government
Rural Development Department
Civil Secretariat, Srinagar/Jammu.
2. Secretary to Government
General Administrative Department
Civil Secretariat, Srinagar/Jammu.
3. Director Rural Development Department
Kashmir Srinagar.
4. Assistant Commissioner Development (ACD)
Baramulla.

.. Respondents

(Through Mr. Sudesh Mangotra, Deputy Advocate General)

ORDER (ORAL)

The applicants filed SWP No.2647/2015 before the Hon'ble High Court of Jammu & Kashmir, seeking deployment as Mali-cum-Chowkidar for each Panchayat Ghar. The said SWP has since been transferred to this



Tribunal in terms of Notification No. GSR 317 (E) dated 28.05.2020 issued by the Central Government and renumbered as T.A. No.7449/2020.

2. Today, there is no representation on behalf of the applicants. I perused the records and heard Mr. Sudesh Magotra, learned Deputy Advocate General.

3. At the outset, learned Deputy Advocate General referred to Government Order No.43-F of 2015 dated 17.03.2015 issued by the Government of Jammu & Kashmir, Civil Secretariat and submitted that there is imposition of complete ban on engagement of casual/seasonal labourers in Government Departments/State Owned PSUs. The order reads thus:

“As approved by the Competent Authority, it is hereby ordered that authority to engage Casual/Seasonal Labourers to various Departments as delegated vide Government orders mentioned below or any other order is withdrawn with immediate effect.

1. Government Order No.239-F of 2005 dated 29.01.2005.
2. Government Order No.138-F of 2013 dated 23.05.2013.
3. Government Order No.105-PD of 2010 dated 25.10.2010.”



In terms of said order, it is clear that there is complete ban on engagement of casual/seasonal labourers in Government Departments/State Owned PSUs.

4. Accordingly, I do not find any merit in this T.A. It is accordingly dismissed. There shall be no order as to costs.

(Manjula Das)
Chairman

September 8, 2021
/sunil/jyoti/dd/